

section 20 of the Delhi Education Act, 1973 during the last 4 years;

(b) if so, whether Delhi Administration has been paying only 95 per cent salary instead of 100 per cent to the employees of these schools in spite of the fact that the concerned managements have refused to take back such schools;

(c) whether non-payment of 5 per cent salary is not discriminatory and a violation of the provisions of section 10 and sub-section (a) of section 20 of the Delhi Education Act, 1973; and

(d) if so, what steps are being taken to make payment of 100 per cent salary along with the arrears of 5 per cent upto date to the employees of the taken over institutions?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) to (d). The management of certain aided schools was taken over by the Delhi Administration under the Delhi School Education Act, 1973. The Administration has been paying 95 per cent of the salary of the teachers of the concerned schools because the existing provisions of the Act lend themselves to varying interpretations on the question whether the teachers of the concerned schools can be paid 100 per cent salary during the period their management vest in the Administration. The question of removing these difficulties is under consideration of the Government.

UGC Annual Grants to Colleges in Assam

4396. SHRI AHMED HUSSAIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the total number of colleges in India being awarded annual grants by

the University Grants Commission, each year;

(b) number amongst them being awarded grants in Assam each year;

(c) steps taken or proposed to be taken to accommodate more colleges in the annual grants purview of Assam in view of its vast tribal population and backwardness; and

(d) what are the conditions to be fulfilled in getting UGC grant?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRĀ CHUNDER):

(a) According to the information furnished by the University Grants Commission, development grants to colleges are not sanctioned on an annual basis. During the Fifth Plan, ordinarily, colleges which are eligible for development grants are sanctioned upto Rs. 5.00 lakhs each by the Commission, depending upon their programmes. As on June 1, 1977, the Commission had received development proposals from 1187 colleges; of these 619 were approved, 365 were under consideration and the remaining 203 were not accepted.

(b) The number of colleges in Assam whose development programmes have been approved is 16.

(c) and (d). Normally an eligible college offering 3-year degree courses should have a minimum student enrolment and faculty strength of 400 and 20 respectively to qualify for development grant. The Commission has recently agreed to substantial relaxation in these requirements in the case of colleges located in tribal and backward areas. Colleges in such areas which have an enrolment of 200 and faculty strength of 10 would now be eligible for development assistance. This would enable more cell colleges in Assam to come within the purview of development grants from the University Grants Commission.